

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

CP-105 of 1995  
in  
O.A. No.702 of 1994

New Delhi, dated the 18th March, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Dr. A. VEDAVALLI, MEMBER (J)

Shri S.N. Sharma,  
S/o late Shri P.N. Sharma,  
R/o House No. 7285, Gali No.2,  
Prem Nagar, Near Birla Mill,  
Delhi-110007. .... APPLICANT

(By Proxy counsel  
for Shri Bisaria)

VERSUS


1. Shri P.P. Chauhan,  
Chief Secretary,  
Govt. of N.C.T.  
5, Sham Nath Marg,  
Delhi.
2. Shri G.S. Patnaik,  
Director of Education,  
Delhi Administration,  
Govt. of N.C.T.,  
Old Secretariat,  
Delhi. .... RESPONDENTS

(None appeared)

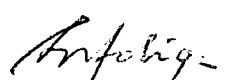
ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Proxy counsel states that the relief prayed for by the applicant has since been granted and prays that the C.P. be treated as withdrawn. Under the circumstance, the CP-105/95 is dismissed as withdrawn. Notices against the Respondents are discharged.

  
(DR. A. VEDAVALLI)  
Member (J)

/GK/

  
(S.R. ADIGE)  
Member (A)